

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (INS) No. 581 of 2019

IN THE MATTER OF:

Hari Singh Thakur

...Appellant

Versus

Universal Enterprises.

...Respondent

Present:

For Appellant:- Mr. Kamal Kapoor, Advocate.

For Respondent: Mr. Vijender Mann and Mr. K.K.Mishra, Advocates for Respondent No.1. Mr. Asiya Khan and Mr. Nishchaya, Advocates for RP and Mr. Mohit Singh CS.

O R D E R

26.02.2020 Learned counsel for the Respondents submit that they have filed Reply-affidavit on 24.02.2020. However, the learned counsel for the Appellant submits that he has not received the copy of reply-affidavit. Respondent counsels are directed to supply the copy of the reply affidavit during the course of the day.

In such situation, the Appeal is adjourned.

Let the matter be fixed on **19th March, 2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**